GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2874 TO BE ANSWERED ON 03.08.2016

WAQF BOARD

2874. SHRI MOHAMMED FAIZAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the present status of functioning of Waqf Board in various States/UTs including the Union Territory of Lakshadweep, State/UT-wise; and
- (b) the steps taken by the Government for smooth functioning of the said Waqf Boards?

ANSWER MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF MINORITY AFFAIRS

(SHRI MUKHTAR ABBAS NAQVI)

(a) : Waqf Boards are established and constituted by the States/UT Governments as per the provisions of Section 13 and 14 of the Waqf Act, 1995 as amended. As per available information, Waqf Boards have been constituted in following 29 States/UTs:- Andaman & Nicobar Island, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli, Delhi, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Odisha, Puducherry, Punjab, Rajasthan, Tamil Nadu, Tripura, Telangana, Uttar Pradesh, Uttarakhand, West Bengal. As per the provisions of the Section 23 of the Waqf Act, 1995, the State Governments. have to appoint a full time Chief Executive Officer of the Deputy Secretary rank of the State Government.

(b): As per Waqf Act, 1995 as amended, Central Waqf Council has been empowered to issue directives to the State/UT Waqf Boards on the issues for smooth functioning of Waqf Boards. Accordingly, Central Waqf Council regularly takes up various issues pertaining to the functioning of Waqf Board with the State Governments/UT Administrations and Waqf Boards.
